

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2009  
C.A. No. 83/2016

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

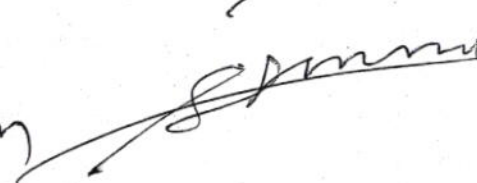
NAME OF THE PARTIES: Mr. D. H. Narayansa  
V/s.

M/s. Aries Agro Vet Associates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	M. S. BHARDWAJ	Adv for R 1 & 3	
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2)	S. h. holdake	Adv. for Petitioner	
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**ORDER**

**C.P. 114/397-398/CLB/MB/MAH/2009**

**C.P. 118/163/CLB/MB/MAH/2012**

1. The Learned Representatives of both the sides are present.
2. From the side of the Respondent, it is informed that against the Order of this Bench an Appeal is preferred and filed on 10.11.2017 vide Diary No. 2361/2017 of NCLAT and the matter is mentioned before NCLAT today itself.
3. Since the subject matter is with regard to Maintainability which is now challenged before NCLAT.
4. In the interest of justice it is necessary to wait for the decision of the NCLAT.
5. Matter is adjourned to **19.12.2017**.
6. If the Order of the NCLAT is pronounced before this date the matter can be mentioned for early <sup>hearing</sup> decision.

**Sd/-**

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**14.11.2017.**

aah

**Sd/-**

**M.K. Shrawat**  
**Member (Judicial)**